

HIGH COURT OF MADHYA PRADESH;

BENCH AT INDORE

W.P. No.20315/2020

**Adivasi Machhua Samooth Vs. Fisherman Welfare and Fisheries
Development Department and others**

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INDORE; DATED – 13/01/2021

Heard through video conferencing.

Shri S.K Gupta, learned counsel for the petitioner.

Shri Kushagra Jain, learned Panel Lawyer for the respondent/State.

1. Learned counsel for the petitioner submits that for the present grievance, the petitioner has already preferred a detailed representation dated 01.12.2020 (Annexure A/4), which is pending consideration before respondent no.2. The said authority may be directed to decide it within a reasonable time.
2. Shri Kushagra Jain, learned Panel Lawyer has no objection to the innocuous prayer.
3. Accordingly, the present petition is disposed off by directing the petitioner to resubmit the said representation (Annexure A/4) alongwith copy of this order before the Collector (fisheries), Dhar. In turn, the said authority shall consider and decide the representation in accordance with law within 30 days.
4. The outcome shall be communicated to the petitioner.
5. The petition is disposed off without expressing any opinion on the merits of the case.

**(Sujoy Paul)
Judge**

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